

IN THE CUSPTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/Decision:27.01.2017

Service Tax Appeal No.1385/2011 (DB)

[Arising out of Order-in-Appeal No.262(DKV)STJPR-I/2011 dated 15.06.2011
passed by the Commissioner of Central Excise (Appeals), Jaipur-I]

M/s.D.R.M. (Commercial)

Appellant

Vs.

CCE, Jaipur-I

Respondent

Appearance:

Rep. by none for the appellant.

Rep. by Shri Ranjan Khanna, DR for the respondent.

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. B. Ravichandran, Member (Technical)

Final Order No.50527/2017

Per Justice Dr. Satish Chandra

None appeared on behalf of the appellants nor any application for adjournment is on record.

2. Heard Shri Ranjan Khanna, DR for the respondent/Revenue.

2. It may mention that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default.

[Order dictated & pronounced in open court]

(B. Ravichandran)
Member (Technical)

(Justice Dr. Satish Chandra)
President

Ckp.

